



## The Bombay Home Guards (Gujarat Amendment) Act, 1980

23 of 1980

**Keyword(s):**

Home Guards, Security of Property, Public Safety maintenances of Essential Services

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The Gujarat Government Gazette  
**EXTRAORDINARY**  
 PUBLISHED BY AUTHORITY

Vol. XXI] WEDNESDAY, OCTOBER 22, 1980/ASVINA 30, 1902

Separate paging is given to this Part in order that it may  
 be filed as a separate compilation.

## PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and  
 Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 17th October, 1980 is hereby published for general information:

N. B. PATEL,  
 Secretary to the Government of Gujarat,  
 Legal Department.

### GUJARAT ACT NO. 23 OF 1980.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 22nd October, 1980).

An Act further to amend the Bombay Home Guards Act, 1947.

It is hereby enacted in the Thirty-first Year of the Republic of India as follows:—

1. This Act may be called the Bombay Home Guards (Gujarat Amendment) Act, 1980. Short Title.

2. In the Bombay Home Guards Act, 1947, in section 2, in sub-section (1), for the words "the security of property and the public safety" the words "the security of property, the public safety and the maintenance of essential services" shall be substituted. Amendment of section 2 of Bom. III of 1947.

"(3) All rules made under this section shall be laid for not less than thirty days before the State Legislature as soon as may be after they are made and shall be subject to rescission by the State Legislature or to such modifications as the State Legislature may make during the session in which they are so laid or the session immediately following.

(4) Any rescission or modifications so made by the State Legislature shall be published in the *Official Gazette* and shall thereupon take effect."